

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
01-04-2024 AT 10:30 AM**

CP(IB) No. 89/9/HDB/2023
u/s. 9 of IBC, 2016

IN THE MATTER OF:

M/s. Trishala Infrastructure Private Limited

...Operational Creditor

AND

M/s. Elite Engineering & Construction (HYD) Private Limited

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Learned Counsel Mr V Ravi Kumar for Operational Creditor present through Video Conference.

Learned Counsel Ms Aishwarya, for learned counsel Mr VVSN Raju for the Corporate Debtor present physically.

Learned Counsel Smt JVL Bharati, counsel on record for Corporate Debtor present through Video Conference.

Learned Counsel for Operational Creditor reports ready, whereas learned counsel for the corporate debtor reports not ready on the ground that a fresh counsel in addition to the counsel on record who has been engaged now will make submissions and that he is not ready today.

Matter adjourned to 29.04.2024 as a last chance, no further time will be allowed to the Corporate Debtor.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)